

IN THE COURT OF SH. ANKUR JAIN  
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI  
COURTS:DELHI

State Vs. Akram  
FIR No. : 609/2015  
PS : Khyala  
U/s :302/376(d)/  
34/120(b)IPC

Hearing took place through CISCO WebEx.

23.07.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.  
Mr. Harindra Singh, Ld. Counsel for applicant/accused.  
Ms. Arti Pandey, DCW counsel.  
Mr. C. B. Garg, Ld. Counsel for complainant.

**IA No. : 9/20**

Reply on behalf of IO received. Copy is stated to have been received by the Ld counsels. With the consent of counsel's arguments on the bail application heard.

Arguments on bail application heard.

Put up for orders.

(ANKUR JAIN)  
ASJ(Special Fast Track Court)-01  
West, THC, Delhi/23.07.2020

At 11:30 AM

**ORDER :-**

1. By this order I shall decide the interim bail application filed by the accused Akram.
2. The brief facts of the case are that victim was gang rapped

and then killed along with her two children, the house was also robbed in which she was residing. After completion of investigation chargesheet was filed in the case.

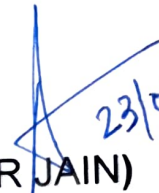
3. Ld. Counsel for the accused/applicant has sought interim bail on the ground that accused is in custody for the last 5 years, and moreover the accused is to get married.
4. On the other hand Ld. Addl. PP for the State has opposed the bail application on the ground that it is a case of triple murder. Accused does not have any permanent address in Delhi.
5. Ld. Counsel for the complainant has argued that accused does not have the permanent address in Delhi. Several times the bail application of co-accused has been dismissed and it is the case of gang rape and triple murder and the marriage is false and farce.
6. I have heard Ld. Counsel for the accused/applicant, ld counsel for the complainant and Ld. Addl. PP for the State and have perused the record.
7. Reply on behalf of IO filed wherein the factum of marriage has been duly verified. The applicant is seeking interim bail on the ground of his marriage. It is difficult to understand a situation where the girl would have agreed to marry a person who has been in custody for the last 5 years and she has not seen the accused even for once. In today's world and age this situation is difficult to fathom. The accused has no better right than the rights of the victim who has lost their precious life and irreparable loss is caused to their family. It appears that a



ground is being created by the accused to get interim bail. Considering the facts and circumstances of the case I do not find any ground to admit the accused to interim bail.

8. I.A. stands disposed off. The copy of the order be sent to all concerned through electronic mode.

Put up on date fixed.

  
23/07/2020  
(ANKUR JAIN)  
ASJ(Special Fast Track Court)-01  
West, THC, Delhi/23.07.2020

**IN THE COURT OF SH. ANKUR JAIN  
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI  
COURTS:DELHI**

State Vs. Gurdev Singh @ Suraj  
FIR No. : 307/2019  
PS : Tilak Nagar  
U/S : 342/ 354D/ 366/ 376/  
451/ 506 IPC

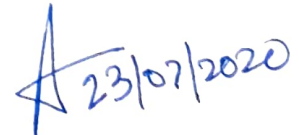
**Hearing took place through CISCO WebEx.**

**23.07.2020**

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.  
Mr. Mohinder Dhawan, Ld. Counsel for applicant /  
accused.  
Ms. Arti Pandey, DCW counsel with complainant and her  
father.

**IA No. 03/20**

Ld. Counsel for the accused seeks interim bail on the ground that matter has been settled with the complainant in the gurudwara and the complainant has no objection. Ld. Addl. PP for the state object grant of bail on the ground that the offence alleged against accused are non compoundable and heinous in nature. I am not inclined to admit the accused to interim bail on the ground of settlement. Ld. Counsel for the accused submits that he may be permitted to withdraw the present bail application. He is directed to send an email in this regard. Be put up at 11:30 AM again.

  
23/07/2020

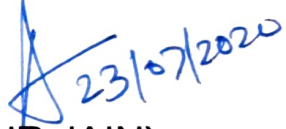
(ANKUR JAIN)  
ASJ(Special Fast Track Court)-01  
West, THC, Delhi/23.07.2020

At 12 Noon

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.  
Mr. Mohinder Dhawan, Ld. Counsel for applicant /  
accused.  
Ms. Arti Pandey, DCW counsel.

Ld. Counsel for accused has sent an application through electronic mode seeking withdrawal of the present bail application. In view of the application so filed the present application is dismissed as withdrawn. IA stands disposed off.

Put up on date fixed.

 23/07/2020  
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ASJ(Special Fast Track Court)-01  
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